

### ORDER-SHEET FOR MAGISTRATE'S RECORDS

STRICTS

IN THE COURT OF

**SMTI. DEEPSIKHA DAS, J.M.F.C, DIBRUGARH**

of 200

of  
Versus

**G.R. No.- 975/2017**

Sl No. Of Orders	Date	Order	Signature
	22/02/22	<p>Accused person Dipak Pegu is absent.</p> <p>Proclamation issued for procuring the attendance of the accused returned back with report.</p> <p>Seen and perused the report.</p> <p>A.S.I. Mohan Changmai, the i/c of Borbari outpost, Dibrugarh Police station, stated that the accused person was not found at the given address and nobody could say about his whereabouts. It is further submitted that no movable or immovable properties in the name of the accused person could be found and attached. It is also stated in the report that the Executing Officer has affixed one copy of the proclamation in the notice board at Police Out-Post and also hanged one copy of it in a conspicuous place near the house of the accused. Moreover, the warrant is kept in pending file of the P.S. for execution.</p> <p>Report is accepted.</p> <p>Accused Dipak Pegu is declared as proclaimed absconder.</p> <p>The offence involved in this case is punishable u/s 279 and 304A of the Indian Penal Code.</p> <p>Considering the above facts, considering the nature of offence and the duration of its pendency, this Court is of the view that there is no immediate prospect of arrest of the accused persons and hence, I deem it justified to issue a standing warrant in name of the accused person and to file the case for the time being.</p> <p>The case will revive as and when the accused person is arrested and produced before the Court or otherwise.</p>	

  
**J.M.F.C**

**Judicial Magistrate 1st Class  
Dibrugarh**

NOTE:-This form should be written up in English whenever possible (Sec. Vol. I, Chapter-III, Rule 22).